

12.14 hrs.

[English]

## PAPERS LAID ON THE TABLE

**Statement correcting reply given on 18-7-1989 to U.S.Q. No. 129 re. price of Maruti Vehicles**

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the table a statement (Hindi and English versions) correcting the reply given on the 18th July, 1989 to Unstarred Question No. 129 by Shri Mahendra Singh regarding price revision of Maruti vehicles. [Placed in Library. See No. L.T. 8140/89]

**Twenty ninth Annual Report of the Registrar of Newspapers for India Vol. I and II; Statement correcting reply given on 22.3.1988 to USQ No. 4323 re: DAVP Advertisements, etc.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to lay on the Table:-

- (1) A copy of the Twenty-ninth Annual Report (Hindi and English versions) of the Registrar of Newspapers for India entitled 'Press in India 1985' (Volumes I and II). [Placed in Library. See No. LT 8141/89]
- (2) A statement (Hindi and English versions) (i) correcting reply given on the 22nd March, 1988 to Unstarred Question No. 4323 by Shrimati Bibha Ghosh Goswami regarding D.A.V.P. advertisements to newspapers and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT. 8142/89]

**Statement correcting reply given on 25-7-1989 to U.S.Q. 1079 re: Waiting List for LPG connections in U.P.**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-

RAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:-

A statement (Hindi and English versions) (i) correcting reply given on the 25th July, 1989 to Unstarred Question No. 1079 by Shri Jagdish Awasthi regarding waiting listing for LPG connections in U.P. and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT. 8143/89]

**National Airports Authority (General Management, Entry for Ground Handling of Air Transport Services) Regulations, 1989; Summary of Budget Estimates for Revenue and Expenditure for 1989-90 of Air India etc.**

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table:-

- (1) A copy of the National Airports Authority (General Management, Entry for Ground Handling of Air Transport Services) Regulations, 1989 (Hindi and English versions) published in Notification No. 9.2.13 in Gazette of India dated the 26th May, 1989, under section 40 of the National Airports Authority Act, 1989. [Placed in Library. See No. LT. 8144/89]
- (2) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:-
  - (i) Summary of Budget Estimates for Revenue and Expenditure for the year 1989-90 of Air India. [Placed in Library. See No. LT. 8145/89]
  - (ii) Summary of Actual for the year 1987-88, Budget Estimates and Revised Estimate for 1988-89 and Budget

Estimates for 1989-90 of Air India. [Placed in Library. See No. LT. 8146/89]

(*Interruptions*)

[*Translation*]

SHRI G.M. BANATWALLA (Ponnani): Sir, the statement should come today. Will you ask them to make the statement today?

MR. SPEAKER: I cannot put pressure on anybody.

SHRI SYED SHAHABUDDIN (Kishanganj): You expunged a word in yesterday's proceedings.

MR. SPEAKER: What was it?

SHRI SYED SHAHABUDDIN: It is the same word that you expunged. The newspapers reported that it was later restored. This is the first such instance in Parliamentary history. I want the Chair to give correct information about this.

[*English*]

MR. SPEAKER: There was nothing to expunge. There was nothing unparliamentary.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: It has been our usual practice to reconsider the matter, there is nothing new in it.

(*Interruptions*)

MR. SPEAKER: There is nothing wrong in reconsidering the matter. There is always a first time for everything.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk): Please listen to me. I have been trying to catch your eye with full

throated voice for a long time.

MR. SPEAKER: This happens many times.

SHRI JAI PRAKASH AGARWAL: I have given a notice also. The problem is that in Delhi properties worth crores of rupees have been sold on power to attorney. I want the Government to enact a law for this purpose. Please reply to the notice I have given. Please ask the Government to enact a law so that those people get some relief.

MR. SPEAKER: You give it in writing.

SHRI MANKURAM SODI (Bastar): Mr. Speaker Sir, a magazine named 'Inida Today' has published a photograph of a naked Adivasi girl of Abujmahar in Bastar district. This is an insult to the poor Adivasis. Despite a ban imposed by the District magistrate of the area on taking photographs, how did this photographer succeed?

MR. SPEAKER: You give it in writing.

[*English*]

PAPERS LAID ON THE TABLE—*CONTD*

**Annual Report and review on the working of Damodar Valley Corporation for 1987-88 and a Statement showing reasons for delay in laying these papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPANATHRAI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1987-88 along with Accounts and Audit Report thereon under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1987-88.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library. See No. LT. 8147/89]

**Annual Report and Statement regarding Review on the Working of Electronics Service and Training Centre, Nainital for 1987-88**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) pertaining to the execution on the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the year ended the 31st December, 1987, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT. 8148/89]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Service and Training Centre, Nainital, for the year

1987-88. [Placed in Library. See No. LT. 8149/89]

12.16 1/2 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 7th August, 1989, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987:-

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, be extended upto the last day of the 152nd Session of the Rajya Sabha".'

12.17 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

[English]

**Hundred and Seventy-fourth, Hundred and Seventy-fifth, Hundred and Seventy-Sixth and Hundred and Seventy-seventh Reports**

SHRI R.S. SPARROW (Jullundur): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee

- (1) Hundred and Seventy-Fourth Report on action taken on 107th Report (8th Lok Sabha) on Tea Board.